GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 3062 (TO BE ANSWERED ON 14.03.2018)

DEPUTATION ALLOWANCE

†3062. SHRI SUMEDHANAND SARSWATI: SHRI OM PRAKASH YADAV: SHRI NAGAR RODMAL:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government proposes to increase the deputation allowance of the Central Government employees;
- (b) if so, the amount of financial burden likely to be borne by the Government in this regard; and
- (c) the number of the Central Government employees in various States likely to be benefitted therefrom, State-wise including Rajasthan, Bihar and Madhya Pradesh?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a): Consequent upon acceptance of the recommendations of 7th Central Pay Commission(CPC) regarding revision of rates of Deputation (Duty) Allowance by Department of Expenditure vide Resolution No. 11-1/2016-IC dated 6th July, 2017, this Department has issued OM No. 2/11/2017-Estt.(Pay–II) dated 24th November, 2017 revising the rates of Deputation (Duty) Allowance.

Now, in case of deputation within the same station, the Deputation (Duty) Allowance is prescribed at the rate of 5% of basic pay subject to a maximum of Rs. 4500/- p.m. and in case of deputation involving change of station, the Deputation (Duty) Allowance is prescribed at the rate of 10% of basic pay subject to a maximum of Rs. 9000/- p.m. This is subject to certain other conditions.

(b): No separate financial implication in respect of Deputation (Duty) Allowance has been reported by the 7th CPC/Committee on Allowances.

(c): No such centralized data is being maintained in this regard.
